

**(2023) 12 SEBI CK 0011**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Miscellaneous Application No. 1320, 1321 Of 2023, Appeal No. 891 Of 2023

Ashok Kumar Khater HUF

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

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**Date of Decision :** 01-12-2023

**Acts Referred:**

**Citation :** (2023) 12 SEBI CK 0011

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

**Bench :** Division Bench

**Advocate :** Ram Awatar Dhoot, Manish Chhangani, Abhay Chauhanm, Atul Kumar Agrawal

**Final Decision :** Dismissed/Disposed Of

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**Judgement**

Tarun Agarwala, Presiding Officer

1. The present appeal has been filed against the order of the Adjudicating Officer ('AO' for short) of the Securities and Exchange Board of India ('SEBI' for short) dated December 13, 2021 imposing a penalty. There is a delay of 640 days in the filing of the appeal. We do not find any valid reason in the application for condoning the delay. In our opinion there is an inordinate delay in approaching the Court.

2. Consequently, we are not inclined to entertain the appeal at this belated stage. The application for condonation of delay is rejected, as a result of which, the appeal is dismissed with no order as to costs. The miscellaneous application is also disposed of.